

কলকাতা, ২০ ডিসেম্বর ২০২৪

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IKF TECHNOLOGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IKF Technologies Limited
2.	Date of incorporation of corporate debtor	22 nd February 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata Reg. No. 111253
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72200WB2000PLC111253
5.	Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, J-1/12, Block EP & GP, Sector -V, Salt Lake, Parganas North, Kolkata, West Bengal, India, 700091
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 13th December 2024 Received on: 18th December 2024
7.	Estimated date of closure of insolvency resolution process	11 th June 2025 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Ashwani Rastogi Reg. No. IBBI/IPA-001/IP-P-2137/2020-2021/13357
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 603, Laxmi Deep Building, Nirman Vihar Metro, Laxmi Nagar DC, New Delhi- 110092 Mail : ashwani.rastogi.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-71, Deen Dayal Nagar -I, Near Rama Book Depot, Moradabad, Uttar Pradesh – 244001 Mail : ashwani.rastogi.ca@gmail.com
11.	Last date for submission of claims	1 st January 2025 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IKF Technologies Limited on 13th December 2024 (Order received on 18th December 2024)

The creditors of IKF TECHNOLOGIES LIMITED, are hereby called upon to submit their claims with proof on or before 1st January 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Ashwani Rastogi

Interim Resolution Professional

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